

Affairs (IICA), a body established under the Ministry of Corporate Affairs, brought out the need for having trained CSR professionals who can help corporates to implement their CSR projects. IICA has accordingly launched a programme— 'IICA Certificate Programme (ICP) in CSR' as a capacity building programme for CSR professionals. It is a nine month programme, delivered primarily through an online Learning Management System (LMS). The first batch of the programme was launched on 13th October 2014.

CSR activities in metropolitan cities of Maharashtra

826. SHRI AJAY SANCHETI : Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the details of the social responsibilities attended to by the Corporate Sector;
- (b) whether there exists any guidelines in this regard;
- (c) the details of the work done by the Corporate Sector in the metropolitan towns of Maharashtra under Corporate Social Responsibility (CSR);
- (d) whether there exists a mechanism to take stock of the work done by the Corporate Sector under CSR; and
- (e) if so, the details thereof?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY) : (a) to (e) The year 2014-15 is the first year of implementation of Corporate Social Responsibility (CSR) policies by companies under the Companies Act, 2013. Details relating to CSR activities undertaken by the corporate sector are expected to be available only after annual statutory disclosures on CSR are made by companies towards the end of the year 2015.

The Companies (Corporate Social Responsibility Policy) Rules, 2014 have been notified, and these include a format for the report related to CSR to be included in the report of the Companies' Board.

Registration of shell companies

827. PROF. M.V. RAJEEV GOWDA : Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Ministry intends to investigate how certain Shell Companies have been granted registration;

(b) if not, the reasons therefor;

(c) whether the Ministry intends to investigate the actual rent payers of the office space provided at the time of registration by such companies;

(d) if not, the constraints in doing so;

(e) whether an inquiry has been ordered to investigate the transaction done under the bank accounts of any such Shell Companies and survey how many of such companies feature on the official website of Ministry; and

(f) if not, the reasons therefor?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY) : (a) to (d) Investigation against any company is carried out on the basis of report of Registrar of Companies or inspector or in public interest into the Affairs of a company. Further, the process of incorporation of a company has been strengthened through inclusion of various provisions mandating proof of establishment of registered office of a company through submission of utility bills etc., establishing identity of directors including their residential address and personal identification through mandatory Director Identification Number (DIN) allotment process and a declaration by a professional that all requirements mandated under the provisions of Companies Act, 2013 have been complied with.

(e) and (f) Under section 248 of the Companies Act 2013, Registrar of Companies has powers to remove name of a company from register of companies where a company fails to commence its business within one year of its incorporation or the subscribers to the memorandum have failed to pay their subscription within a period of 180 days or where a company is not carrying on any business or operation for a period of two years.

Records of companies under CSR category

828. SHRI B.K. HARIPRASAD : Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Ministry maintains the records of Private/Government companies/organizations in Karnataka which falls under CSR;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Ministry may help us to recognize the companies/organizations